

# Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SIXTY SIXTH SESSION)

No. 5741]

THURSDAY, DECEMBER 05, 2024

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 5<sup>th</sup> December, 2024**

11-00 a.m.

**1. Birthday Greetings**

The Chairman extended greetings to the following Members on the occasion of their Birthday: -

1. Shrimati Rajani Ashokrao Patil; and
2. Shri Subhash Barala.

11-04 a.m.

**2. Papers Laid on the Table**

1. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2022-23.
- (b) Annual Accounts of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) & (b) above.
- (ii) (a) Annual Report and Accounts of the South Central Zone Cultural Centre (SCZCC), Nagpur, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Confederation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

2. A copy (in English and Hindi) of the Ministry of Earth Sciences Notification No. S.O. 1437(E)., dated the July 21 – July 27, 2024 (Weekly Gazette), designating Dr. Aparna Shukla, Scientist, Ministry of Earth Sciences, New Delhi and Dr. Avinash Kumar, Scientist, National Centre for Polar and Ocean Research, Goa as Inspectors for performing the duties and exercising the powers of inspections in India under the provisions of the Indian Antarctic Act, 2022, under Section 57 of the said Act.
3. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Fifty-seventh Annual Report and Accounts of the Electronics Corporation of India Limited (ECIL), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
  - (ii) (a) Seventy-fourth Annual Report and Accounts of the IREL (India) Limited (IREL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
  - (iii) (a) Twelfth Annual Report and Accounts of the Biotechnology Industry Research Assistance Council (BIRAC), New Delhi, for the year 2023-24, together with the Revised Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Statement by Government accepting the above Report.
  - (iv) (a) Fifty-seventh Annual Report and Accounts of the Uranium Corporation of India Limited (UCIL), Singhbhum, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
4. A copy each (in English and Hindi) of the following papers: -
- (i) (a) Annual Report and Accounts of the Maharashtra Association for the Cultivation of Science (MACS) - Agharkar Research Institute, Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (ii) (a) Annual Report and Accounts of the Bose Institute (BI), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working the above Institute.
  - (iii) (a) Annual Report and Accounts of the Centre for Nano and Soft Matter Sciences (CeNS), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.

- (iv) (a) Annual Report and Accounts of the Technology Information, Forecasting and Assessment Council (TIFAC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Council.
- (v) (a) Annual Report and Accounts of the Indian Science Congress Association (ISCA) Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working the above Association.
- (vi) (a) Annual Report and Accounts of the Indian Academy of Sciences (IASc), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Academy.
- (vii) (a) Annual Report and Accounts of the Anusandhan National Research Foundation (ANRF), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Foundation.
- (viii) (a) Annual Report and Accounts of the Homi Bhabha National Institute, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.

5. A copy each (in English and Hindi) of the following Papers: -

- (i) Two Hundred Seventy-eighth Report of the Law Commission of India on the Urgent need to amend rule 14(4) of Order VII of the Code of Civil Procedure, 1908 (March, 2023).
- (ii) Two Hundred Seventy-ninth Report of the Law Commission of India on Usage of the Law of Sedition (April, 2023).
- (iii) Two Hundred Eightieth Report of the Law Commission of India on the Law on the Adverse Possession (May, 2023).
- (iv) Two Hundred Eighty-first Report of the Law Commission of India on the Compensation for damage due to installation of towers and transmission lines under the Indian Telegram Act, 1885 and the Electricity Act, 2003 (August, 2023).
- (v) Two Hundred Eighty-second Report of the Law Commission of India on the Amendment in section 154 of the Code of Criminal procedure, 1973 for enabling online registration of FIR (September, 2023).
- (vi) Two Hundred Eighty-third Report of the Law Commission of India on the Age of Consent under the Protection of Children from Sexual Offences Act, 2012 (September, 2023).
- (vii) Two Hundred Eighty-fourth Report of the Law Commission of India on the Revisiting the Law on Prevention of Damage to Public Property (January, 2024).
- (viii) Two Hundred Eighty-fifth Report of the Law Commission of India on the Law on Criminal Defamation (January, 2024).

- (ix) Two Hundred Eighty-sixth Report of the Law Commission of India on the Comprehensive Review of the Epidemic Diseases Act, 1897 (February, 2024).
  - (x) Two Hundred Eighty-seventh Report of the Law Commission of India on the Law on Matrimonial Issues relating to Non-Resident Indians and Overseas Citizens of India (February, 2024).
  - (xi) Two Hundred Eighty-ninth Report of the Law Commission of India on the Trade Secrets and Economic Espionage (March, 2024).
  - (xii) (a) Sixty-seventh Annual Report and Accounts of the Indian Law Institute (ILI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute
6. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
- (i) (a) Annual Report and Accounts of the SJVN Limited, Shimla, Himachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
  - (ii) (a) Annual Report and Accounts of the Power Grid Corporation of India Limited (POWERGRID), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under Section 37 of the Telecom Regulatory Authority of India Act, 1997: -
- (1) No. RG-8/1/(9)/2021-B AND CS(1 AND 3)., dated the 8<sup>th</sup> July, 2024, publishing the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Fourth Amendment) Regulations, 2024.
  - (2) No. RG-8/1/(9)/2021-B AND CS(1 AND 3)., dated the 8<sup>th</sup> July, 2024, publishing the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Sixth Amendment) Regulations, 2024.
  - (3) No. RG-10/2/(1)/2023 [E-10742]., dated the 25<sup>th</sup> July, 2024, publishing the Registration of Consumer Organisations (Amendment) Regulations, 2024.
  - (4) No. RG-17/(3)/2022-QoS., dated the 5<sup>th</sup> August, 2024, publishing the Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024.
  - (5) No. RG-8/1/(9)/2021-B AND CS(1 AND 3)., dated the 14<sup>th</sup> August, 2024, publishing a Corrigendum to the Notification No. RG-8/1(9)/2021- B AND CS(1 AND 3), dated the 8<sup>th</sup> July, 2024.
  - (6) No. C-2/3/(2)/2021-QoS., dated the 28<sup>th</sup> October, 2024, publishing the Rating of Properties for Digital Connectivity Regulations, 2024.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (3) of Section 56 of the Telecommunications Act, 2023: -

- (1) G.S.R. 530(E),, dated the 30<sup>th</sup> August, 2024, publishing the Telecommunications (Administration of Digital *Bharat Nidhi*) Rules, 2024.
- (2) G.S.R. 576(E),, dated the 17<sup>th</sup> September, 2024, publishing the Telecommunications (Right of Way) Rules, 2024.
- (3) G.S.R. 674(E),, dated the 30<sup>th</sup> October, 2024, publishing the Telecommunications (Commercial Radio Operator Certificate of Proficiency to Operate Global Maritime Distress and Safety System) Rules, 2024.
- (4) G.S.R. 675(E),, dated the 30<sup>th</sup> October, 2024, publishing the Telecommunications (Amateur Services) Rules, 2024.

9. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. S.O. 3948(E),, dated the 14<sup>th</sup> September, 2024, publishing the Telecommunications (Removal of Difficulties) Order, 2024, under sub-section (2) of Section 58 of the Telecommunications Act, 2023.

10. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Seventy-fourth Annual Report and Accounts of the ITI Limited, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.
- (ii) (a) Annual Report and Accounts of the Telecommunications Consultants India Limited (TCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.

11. A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 715(E),, dated the 19<sup>th</sup> November, 2024, publishing the Employees' Deposit-Linked Insurance (Second Amendment) Scheme 2024, under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

12. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 690(E),, dated the 6<sup>th</sup> November, 2024, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024, under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.

13. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 696(E),, dated the 11<sup>th</sup> November, 2024, publishing the Water (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

14. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 701(E), dated the 12<sup>th</sup> November, 2024, publishing the Air (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981.

15. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 702(E), dated the 12<sup>th</sup> November, 2024, exempting the categories of industrial plants, as mentioned therein, from the application of the provisions of sub-section (1) of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, issued under the said sub-section of the said Act.

16. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 703(E), dated the 12<sup>th</sup> November, 2024, exempting the categories of industrial plants, as mentioned therein, from the application of the provisions of sub-section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, issued under the said sub-section of the said Act.

17. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Lakshmbai National Institute of Physical Education (LNIPE), Gwalior, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-06 a.m.

### **3. Reports of the Committee on Welfare of Other Backward Classes (2024-25)**

Ms. Kavita Patidar laid on the Table, a copy each (in English and Hindi) of the following Action Taken Reports of the Committee on Welfare of Other Backward Classes (2024-25):-

- (i) First Report on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-Sixth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in All India Institute of Medical Sciences (AIIMS)' pertaining to the Ministry of Health and Family Welfare;
- (ii) Second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-Seventh Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel;
- (iii) Third Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirtieth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/ Organisations/ Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions; and
- (iv) Fourth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-Third Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in

employment and for their welfare in Central Reserve Police Force (CRPF)' under the Ministry of Home Affairs

11-07 a.m.

#### 4. Statements by Minister

Shri Kirtivardhan Singh, Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs laid on the Table, the following statements regarding: -

- (i) Status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on External Affairs on 'Welfare of Indian Diaspora; Policies/ Schemes'.
- (ii) Status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on External Affairs on 'Demands for Grants for the year 2023-24'.
- (iii) Status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on External Affairs on 'India's Neighbourhood First Policy'.

¶11-09 a.m.

#### 5. Matters raised with Permission

1 Dr. Sudhanshu Trivedi raised a matter regarding concern over suspicious and conspicuous attacks on national interest from abroad.

Ms. Kavita Patidar, Shri Ghanshyam Tiwari, Dr. K. Laxman and Dr. Laxmikant Bajpayee also associated.

△11-17 a.m.

*The House adjourned and re-assembled at 12-00 Noon*

12-00 Noon

#### 6. Starred Questions

Starred Question Nos. 106 to 109 were orally answered. Answers to remaining Starred Question Nos. (110 to 120) were laid on the Table.

#### 7. Unstarred Questions

Answers to Unstarred Question Nos. 1121 to 1280 were, laid on the Table.

1-00 p.m.

*The House adjourned and re-assembled at 2-00 p.m.*

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¶ From 11-08 a.m. to 11-09 a.m. – some points were raised.

△ From 11-12 a.m. to 11-13 a.m. and From 11-15 a.m. to 11-17 a.m. – some points were raised.

2-00 p.m.

## 8. Government Bill — Passed

### The Bharatiya Vayuyan Vidheyak, 2024

Further consideration of the motion moved by Shri Kinjarapu Rammohan Naidu, on the 3<sup>rd</sup> of December, 2024, continued.

The following Members took part in the discussion:—

∇2-02 p.m.	1.	Shri Shambhu Sharan Patel
2-11 p.m.	2.	Shrimati Sagarika Ghose
*2-22 p.m.	3.	Dr. Kanimozhi NVN Somu
2-29 p.m.	4.	Shri Ghanshyam Tiwari
2-43 p.m.	5.	Shri Ramji Lal Suman
2-47 p.m.	6.	Shri S Niranjana Reddy
2-56 p.m.	7.	Shri Brij Lal
3-06 p.m.	8.	Shrimati Sulata Deo
3-14 p.m.	9.	Shri H.D. Devegowda
Ω3-32 p.m.	10.	Dr. Fauzia Khan
3-36 p.m.	11.	Shri Sandosh Kumar P
3-43 p.m.	12.	Dr. Bhim Singh
3-53 p.m.	13.	Shri Haris Beeran
3-58 p.m.	14.	Shrimati Geeta <i>alias</i> Chandraprabha
4-04 p.m.	15.	Shri A. A. Rahim
4-08 p.m.	16.	Dr. Parmar Jashvantsinh Salamsinh
4-12 p.m.	17.	Shri Mission Ranjan Das
4-17 p.m.	18.	Shri Ram Chander Jangra
4-22 p.m.	19.	Dr. Ajeet Madhavrao Gopchade
4-29 p.m.	20.	Shrimati Priyanka Chaturvedi
4-33 p.m.	21.	Ms. Sushmita Dev

4-37 p.m.

Shri Kinjarapu Rammohan Naidu replied to the discussion.

5-10 p.m.

The motion for consideration of the Bill, as passed by the Lok Sabha, was adopted.

Clauses 2 to 43 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

5-20 p.m.

The motion moved by Shri Kinjarapu Rammohan Naidu that the Bill be passed, was adopted and the Bill was passed.

∇From 2-00 p.m. to 2-02 p.m. – some points were raised.

\*From 2-20 p.m. to 2-22 p.m. – some points were raised.

ΩFrom 3-30 p.m. to 3-32 p.m. – some points were raised.



5-21 p.m

**9. Special Mentions**

The following Special Mentions were made: -

5-21 p.m.	1.	Shri Satnam Singh Sandhu	Demand for restoration of Sikh reference library.
5-23 p.m.	2.	Shri Babubhai Jesangbhai Desai	Concern over widespread use of substandard and adulterated materials in construction projects.
5-24 p.m.	3.	Shri Sandosh Kumar P	Need for more trains in North Kerala.
5-26 p.m.	4.	Shri M. Mohamed Abdulla	Request to increase the frequency of 16861/62 Puducherry–Kanyakumari Weekly Express to a daily service.
5-29 p.m.	5.	Shri Samik Bhattacharya	Demand for Bharat Ratna for Veer Savarkar and Rash Behari Bose.
5-31 p.m.	6.	Shri P. P. Suneer	Demand for setting up a dedicated cell to assist Indian citizens abroad facing medical emergencies or serious illness.
5-34 p.m.	7.	Shri Pramod Tiwari	Demand to declare lightning strike as a natural calamity.
5-36 p.m.	8.	Shri Nagendra Ray	Demand for conferment of Bharat Ratna on Maharaja Jagaddipendra Narayan Bhup Bahadur of Cooch Behar.
5-39 p.m.	9.	Shri Chunnilal Garasiya	Demand for stoppage of trains at Rishabhdev and Bichiwada railway stations situated on Udaipur - Asarwa (Ahmedabad) railway route.
5-42 p.m.	10.	Shrimati Darshana Singh	Demand to establish a Central Agricultural University in Chandauli district, Uttar Pradesh.
5-44 p.m.	11.	Shri Mohammed Nadimul Haque	Concern over low utilisation of funds under Project Tiger and Project Elephant.
5-47 p.m.	12.	Shrimati Sumitra Balmik	Request to increase the number of direct flights and air routes from Jabalpur.

5-49 p.m.

The House adjourned till 11-00 a.m. on Friday, 6<sup>th</sup> December, 2024.

*(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by some Members, who disobeyed the instructions of the Chair and obstructed the proceedings of the House, the Chair adjourned the House at 11-17 a.m. till 12-00 Noon)*

P. C. MODY,  
*Secretary-General*